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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi: the 30th January, 1979.

NOTIFICATION  
INCOME TAX

No.2694(F.No.404/27(TEO.BAR)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income Tax Act, 1961 (43 of 1961), and in supersession of the Notification of the Government of India in the Department of Revenue and Insurance No.1085(F.No.404/33/75-ITCC) dt. 20.9.75 the Central Government hereby authorises Shri P.T.Malani being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under said Act.

2. This Notification shall come into force with effect from the date Shri P.T.Malani takes over charge as a Tax Recovery Officer.

Sd/-  
(E. Venkataraman)  
Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

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Sd/-  
(E. Venkataraman)  
Deputy Secretary to the Government of India

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ASSISTANT DIRECTOR (L&SF).

\* SHARMA \*